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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA No. 1673/2000

New Delhi: this the 16th day of MARCH, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

R. Ananthan,

S/o Late V.S. Ramaswamy Iyer,

Retired Loco Inspector (Railway Board),

(on deputation from Central Rly).

R/o C-81, Pocket 'B'

Mayur Vihar-Ph-II,

Delhi-91

.... Applicant.

(In person)

Versus

1. Union of India

through

the Secretary,

Ministry of Railways (Railway Board),

Rafi Marg,

New Delhi

2. The General Manager,

Central Railway,

Chhatrapathi Shivaji Terminus,

Mumbai-400 001

.... Respondents.

(By Advocate: Shri VSR Krishna)

ORDER

S.R. Adige, VC (A):

Applicant impugns respondents' letter dated 17.4.98 (Annexure-A1) and seeks stepping up of his pay in the scale of Rs. 2000-3200 (RPS) with reference to the pay of either (1) Shri Bhupender Singh at Rs. 3125/- from 29.1.86 or (2) Shri P.N. Kareer at Rs. 3200/- from 25.9.86 with all consequential benefits.

2. Heard both sides.

3. Respondents in their reply to para 4.5 of the OA admit that applicant was senior to S/Shri Bhupender Singh and P.N. Kareer. However, applicant does not deny in the corresponding para of his rejoinder that both these employees were promoted

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as Loco Supervisor from the Driver Grade 'A' (Rs. 550-750 PRS) whereas applicant was promoted as Loco Supervisor from Driver Grade 'B' (Rs. 425-640 RPS).

4. In these circumstances, applicant's claims for stepping up of pay is squarely hit by the Hon'ble Supreme Court's judgment dated 14.7.97 in UOI & Ors. Vs. O.P. Saxena & Ors., and connected cases JT 1997 (6) SC 586 (copy annexed with respondents' reply) which is on all fours with the facts and circumstances of the present case, and which is absolutely binding upon us.

5. In view of the foregoing discussion and in the light of judgment of the Apex Court dated 14.7.97 the OA fails and is dismissed. No costs.

A. Vedavalli

(DR. A. VEDAVALLI)

MEMBER (J)

Pradeep

(S.R. ADICE)

VICE CHAIRMAN (A)

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